

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH)(Ins) No. 16 of 2021
(Under Section 61 of the Insolvency and Bankruptcy Code 2016)
(Arising out of Order dated 24.2.2021 in IA No.168/2020 in CP(IB)
No.173/9/HDB/2018 and TCP(IB)No.22/9/AMR/2019 passed by Hon'ble
National Company Law Tribunal, Amaravati Bench)**

IN THE MATTER OF:

Kenington Industries Private Ltd. ... Appellant
Registered Off: 103, Sumer Kendra, P.B.Marge,
Worli, Mumbai 400 018.

V.

M/s Siva Ram Yarns Pvt.Ltd.
Through Resolution Professional,
Mr.Dommeti Surya Rama Krishna Saibaba
Flat A-105, Mahindra Ashvita
Hafeejpet Road, Near Hi-Tech MMTS Railway Station,
KPHB Colony, Hyderabad
Telengana 500 085. ..Respondent

Present :

For Appellant : Mr.Sumesh Dhawan, Advocate

ORDER

(VIRTUAL MODE)

It comes to be known that the 'Respondent' was served with the 'Notice' on 29.03.2021. However, today, there is no appearance for the Respondent through 'Virtual Mode' and the same is hereby recorded.

2. To provide an opportunity, the matter is adjourned to 02.06.2021. Till then, the earlier stay order in regard to the implementation of the 'Impugned Order' dated 24.2.2021 in IA No.168/2020 in CP(IB)173/9/HDB/2018 and

TCP(IB)No.22/9/AMR/2019 on the file of 'Adjudicating Authority' (National Company Law Tribunal, Amaravati Bench) shall continue.

3. The 'Office of the Registry' is directed to List the matter on 02.06.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P.Singh]
Member (Technical)

16.04.2021

KM